SECOND CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT/DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF SWAGRUHA INFRASTRUCTURE LIMITED (FORMERLY MEMORY POLYMERS LIMITED)

(Regd. Office: 6-2-30/B, 203, Empress Court, Lakadikapool, Khairatabad, Hyderabad - 500004.)

This Second Corrigendum to the Public Announcement and Detailed Public Statement (**"Second Corrigendum to PA and DPS"**) is being issued by Birla Capital and Financial Services Limited (the **"Manager to the Offer"**) on behalf of Mrs. Somaraju Lakshmi Kalyani (the **"Acquirer"**) in respect of the Open Offer to the equity shareholders of SWAGRUHA INFRASTRUCTURE LIMITED (the **"Target Company"** or **"SIL"**) pursuant to and in compliance with Regulation 3 (1) & 4 of the SEBI (SAST) Regulations, 2011 (the **"Regulations"**). This Second Corrigendum to PA and DPS should be read in conjunction with the original Public Announcement (**"PA"**) filed with SEBI on May 10, 2012 (Thursday), Detailed Public Statement (**"DPS"**) appeared on May 17, 2012 (Thursday) and Corrigendum to the PA & DPS (**"Corrigendum 1"**) appeared on May 18, 2012 (Friday). The PA, DPS and Corrigendum 1 appeared in The Financial Express (English-All Editions), Jansatta (Hindi-All Editions), Prajshakti (Telugu-Hyderabad Edition) and Navshakti (Marathi-Mumbai Edition).

The terms used in this Second Corrigendum to PA and DPS have the same meaning assigned to them in PA, DPS and Corrigendum 1 issued earlier, unless otherwise specified.

The Equity Shareholders of the Target Company are requested to note following information related to the Open Offer:

a. **SEBI Observation**

On behalf of the Acquirer; the Manager to the Offer has received SEBI's observations vide its letter bearing reference no. CFD/DCR/TO/SS/OW/14732/12 and dated July 04, 2012 ("Observation Letter") in terms of proviso to Regulation 16(4) of the SEBI (SAST) Regulations, 2011.

b. The **Revised Activity Schedule** of the Open Offer is as follows:

Revised Schedule of Activity	Original (As published)		Revised	
	Date	Day	Date	Day
Date of Public Announcement	May 10, 2012	Thursday	May 10, 2012	Thursday
Date of publication of Detailed Public Statement in the newspaper	May 17, 2012	Thursday	May 17, 2012	Thursday
Date of filing LOO with SEBI, BSE (Stock Exchanges) & Target Company	May 24, 2012	Thursday	May 24, 2012	Thursday
Last date for a Competitive Offer	June 07, 2012	Thursday	June 07, 2012	Thursday
Date of receipt of comments from SEBI	June 14, 2012	Thursday	July 05, 2012	Thursday
Identified Date*	June 19, 2012	Tuesday	July 09, 2012	Monday
Date by which the Letter of Offer will be dispatched to shareholders	June 25, 2012	Monday	July 16, 2012	Monday
Last date for upward revision of the Offer Price and /or Offer Size	June 27, 2012	Wednesday	July 17, 2012	Tuesday
Last date by which the Independent Committee of Board of Directors of the Target Company shall give its recommendations.	June 28, 2012	Thursday	July 18, 2012	Wednesday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in the newspapers and sending the same to SEBI, BSE (Stock Exchanges) & Target Company	June 29, 2012	Friday	July 19, 2012	Thursday
Date of commencement of tendering period	July 02, 2012	Monday	**July 23, 2012**	**Monday**
Date of closing of tendering period	July 13, 2012	Friday	**August 03, 2012**	**Friday**
Post Offer Advertisement in the newspapers and sending the same to SEBI, BSE (Stock Exchange) & Target Company	July 20, 2012	Friday	August 10, 2012	Friday
Date by which acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or the share certificate(s)/demat delivery instruction for the rejected Shares will be dispatched/issued.	July 27, 2012	Friday	August 20, 2012	Monday
Final report from Merchant Banker	August 3, 2012	Friday	August 27, 2012	Monday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and the parties to the SPA) are eligible to participate in the Offer any time before the Closure of the Offer.

All the other terms and conditions remain unchanged.

The Acquirer accepts full responsibility for the information contained in this Second Corrigendum to PA and DPS and also for the fulfillment of the obligations of the Acquirer laid down in the Regulations.

A copy of this Second Corrigendum to PA and DPS will be available at SEBI website at www.sebi.gov.in.

BIRLA CAPS

Issued by Manager to the Offer on behalf of the Acquirers:
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Date : July 09, 2012
Place : Mumbai

PRESSMAN

Size : 12(w) x 19(h)